

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. F/02/07/2020/S.I | 39

Date: 11 | 04 | 2020

ORDER

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, in Writ Petition (CIVIL) Diary No.(s). 10795/2020, Hon'ble Supreme Court vide order dated 08.04.2020 (copy enclosed), has observed that *"The Government of India, respective States/ Union Territories and respective Police authorities are directed to provide the necessary Police security to the Doctors and medical staff in Hospitals and places where patients who have been diagnosed COVID-19 or patients suspected of COVID-19 or those quarantined are housed. Necessary Police security be also extended to Doctors and other medical staff who visit places to conduct screening of people to find out symptoms of disease"*;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi hereby directs all District Deputy Commissioners of Delhi Police to ensure strict compliance of the above mentioned directions of Hon'ble Supreme Court. In case of any violation of the orders of Hon'ble Supreme Court of India, penal action against the defaulters as per prescribed legal provisions would be taken.



(Vijay Dev)
Chief Secretary, Delhi

To,

All District Deputy Commissioners of Police of Delhi.

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Health/ Home Minister, Delhi.
4. Addl. Chief Secretary (Home), Delhi.
5. Commissioner of Police, Delhi.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
7. Secretary (Health & Family Welfare), Delhi.
8. Director, DIP, Delhi for wide publicity.
9. SIO, NIC for uploading the same on the website of Delhi Government.